

HIGH COURT OF MADRAS - MADURAI BENCH**SITTING ARRANGEMENT - From 03.06.2019**

Sl.No.	HON'BLE JUDGES	SUBJECT
1	M.Sathyannarayanan, J and B.Pugalendhi, J	Public Interest Litigations (All Stages) All Division Bench Criminal Side matters Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages)
1a	M.Sathyannarayanan, J	After Division Bench Work - old Criminal Original Petitions Contempt Petitions relating to orders of Judges (Single Bench) who have demitted office
1b	B.Pugalendhi, J	After Division Bench Work - Criminal Original Petition (u/s.482 & 407 of Cr.P.C), Writ Petition (Cr.PC) (All Stages) - upto the year 2016
2	K.Ravichandrababu, J and Senthilkumar Ramamoorthy, J	All Division Bench matters which are not specifically assigned to the Hon'ble First Division Bench (All Stages)
2a	K.Ravichandrababu, J	After Division Bench work – Civil Revision Petitions (All Stages) - of the year 2013
2b	Senthilkumar Ramamoorthy, J	After Division Bench work – Civil Revision Petitions (All Stages) - of the year 2014
3	V.Bharathidasan, J	Criminal Original Petition (u/s.482 & 407 of Cr.P.C), Writ Petition (Cr.PC) (All Stages) - from the year 2017
4	D.Krishnakumar, J	Writ Petitions relating to Labour & Service (All Stages) - from the year 2016 Writ Petitions relating to Freedom Fighters' Pension Scheme
5	S.S.Sundar, J	Second Appeals - from the year 2015 (All Stages) Civil Miscellaneous Second Appeals, Company Appeals and Transfer Civil Miscellaneous Petitions (All Stages) Civil Revision Petitions - upto the year 2012 (All Stages)
6	R.Suresh Kumar, J	Writ Petitions relating to General Miscellaneous, Education, Land Reforms, Land Tenancy, ULC, Land Celing, Land Acquisition and other Land Laws (All Stages)
7	J.Nisha Banu, J	Civil Miscellaneous Appeals (All Stages) Civil Revision Petition (All Stages) - from the year 2015
8	S.M.Subramaniam, J	Writ Petitions relating to Labour & Service (All Stages) - upto the year 2015
9	Anita Sumanth, J	Writ Petitions relating to Motor Vehicles, Motor Vehicle Tax, All other Taxes & Duties, Export & Import, Customs & Central Excise, Prohibition & State Excise, Mines & Minerals, Forest, Industries, (All Stages) Writ Petitions which are not specifically assigned to any other Bench (All Stages)

10	G.R.Swaminathan, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision - upto the year 2013 - (All Stages) CBI & Prevention of Corrruption Act Cases (All Stages) (except Bail and Anticipatory Bail Applications)
11	R.Tharani, J	First Appeals - (All Stages) Second Appeals (All Stages) - from the year 2009 to 2014
12	P.Rajamanickam, J	Criminal Original Petitions - Anticipatory Bail and Bail, Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail
13	T.Krishnavalli, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision - from the year 2014 - (All Stages)
14	R.Pongiappan, J	Second Appeals (All Stages) - upto the year 2008

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Part-heard matters ceased to be part-heard with change of assignment unless where a proposal for continuation of the matter is sent by the concerned Bench at the request of the parties and the same is approved by the Hon'ble The Chief Justice.
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Hon'ble Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//